

Year	Exam	Appeared	Passed
2008-09	CET	14353	6859
	FMGE	4211	1326
	DNB Final Theory	6239	1684
	Post Doctoral Fellowship Exam	485	164
	DNB Final Practical	2195*	1223

* Provisional

Exploitation of students by private dental colleges

1565. SHRI SATYAVRAT CHATURVEDI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of the exploitation of students by private dental colleges affiliated to CCS University, Meerut in connivance with the Dental Council of India;

(b) the details of such cases pertaining to discriminatory supplementary examination rules, exorbitant fines and fees etc. which have come to the notice of Government during the last three years; and

(c) the details of the action taken in each case?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Dental Council of India (DCI) is a statutory authority responsible for maintaining standards of dental education in India. The Council has informed that the interests of the students of colleges affiliated to CCS University, Meerut are not affected as the supplementary examination rules framed by DCI are reasonable. Further, as regards fee, the same is fixed by the State Admission and Fee Structuring Committee as per orders of Hon'ble Supreme Court.

Preparations of spurious food items

1566. SHRIMATI VIPLOVE THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government has been drawn to the fact that the ghee we are using is being prepared throughout the country from animal fat, crushed animal bones, palm oil and hazardous chemicals;

(b) if so, Government's reaction thereon;

(c) whether it is a fact that this spurious ghee can lead to brain-stroke and gangrene and can also damage liver and kidney; and

(d) if so, what strong action Government has taken/proposes to take against the people involved in this act and to stop preparation of spurious items of food?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Government is aware of press reports about spurious ghee. Adulteration in food products is dealt with under the Prevention of Food Adulteration Act and the Rules made thereunder, Implementation of the Act is the responsibility of States/UT Governments. Ministry of Health and Family Welfare has already reiterated among the States for strict compliance of the provisions of Prevention of Food Adulteration Rules. However, no specific incidence has been brought to the notice of the Government.

(c) The Food Safety and Standard Authority of India has informed that no study on long term effects of spurious ghee has been undertaken by the Indian Council of Medical Research.

(d) Sale of ghee which contains any added matter not exclusively derived from milk fat is prohibited and violation of the provisions of the PFA Act/Rules attracts legal action and penalties, including imprisonment.

Emergency rural health transportation services

1567. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether absence of dependable transportation facilities act as a serious hindrance in the utilization of healthcare services by the rural poor in the country;

(b) if so, the details thereof;

(c) the details of the funds allocated under the National Rural Health Mission for undertaking various emergency health transportation facilities during each of the last three years, State-wise; and

(d) the steps being taken by Government to enhance rural emergency health transportation services in the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

(b) Does not arise.

(c) State-wise Statements showing funds approved under Mission Flexible Pool under NRHM during the year 2006-07, 2007-08 and 2008-09 for Ambulance Services is given in the enclosed Statement (See below).

(d) Under NRHM funds are released to State/UT Governments for ambulance services and other emergency response mechanism. In some cases, State Governments have preferred to operate ambulance services run by their own facilities. In other cases, the State Governments have chosen to provide emergency response services through Public Private Partnership route. In both the cases, funds have been released to State Governments as per their requests under the NRHM.